Cadet Corps we give drill with arms and armament training whereas in the other this is not given. Besides there are other points of difference. Apart from this the main difference will be in the uniform which is going to cost very much less in the case of Auxiliary Cadet Corps. Besides uniform in the auxiliary corps will be partly paid by the institution and partly by the cadets themselves as it is very very cheap.

सरबार ए० एस० सहगर : क्या मानतीय मंत्री बताने की कृपा करेंगे कि गवर्नमेंट ने आग्बितरी केडेट कोर किन किन प्रान्तों • में शुरू करने का निष्चय किया है ?

Sardar Majithia: Regarding the starting of the Auxiliary Cadet Corps, this will be started as it was decided upon this year and this will start off as the recommendations come from the Director and when money becomes available from the institutions.

PRIVILEGES TO ex-RULERS OF GUJARAT

*598. Shri Dabhi: Will the Minister of States be pleased to state:

- (a) the special privileges guaranteed to the ex-Rulers of Gujarat whose States have been merged in Bombay State; and
- (b) whether the continuance of these privileges are subject to any conditions?

The Minister of Home Affairs and States (Dr. Katju): (a) In common with the other Rulers in India the Rulers of Gujarat States have been guaranteed the personal privileges enjoyed by them whether within or outside the State immediately before the 15th August 1947. Apart from this no special privileges have been guaranteed to them.

(b) No.

Shri Dabhi: May I know whether it is a fact that these Rulers are immune from civil and criminal process, are exempt from the operation of the Indian Arms Act and are allowed to fly their own flags?

Dr. Katju; So far as immunity from the Arms Act is concerned, I think it is correct. So far as the flag waving is concerned. I think that is also correct. So far as the first thing is concerned, viz., immunity from civil and criminal process, I am not quite sure. I want notice.

Shri Muniswamy: May I know. Sir, what are those personal privileges that are being enjoyed by these Princes, and how long will they continue to be in enjoyment of these privileges?

Dr. Katju: So long as the Constitution continues in its present form, they will continue their enjoyment.

Mr. Deputy-Speaker: What are the personal privileges?

Dr. Katju: I think it was placed on the Table of the House in March. I refer the hon. Member to that paper.

Shri B. S. Murthy: May I know whether these privileges are personal or hereditary?

Dr. Katju: The privileges go to the successor who is recognized by the President as the successor.

Shri Punnoose: The hon. Minister stated that he will place it on the Table of the House. Does it mean that they have got a large number of personal privileges.

Mr. Deputy-Speaker: It has already been placed.

Dr. Katju: Not a large number; a few that are stated there.

SANSKRIT MANUSCRIPTS

*599. Shri Krishnacharya Joshi: Will the Minister of Education be pleased to state:

- (a) whether Government are aware that a number of important Sanskrit manuscripts have been treasured in European countries; and
- (b) if so, whether Government propose to take steps to recover them?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes, Sir, but the Government of India have no information regarding the number of manuscripts.

(b) The question of bringing back Indian art objects, including manuscripts, from foreign countries has already been engaging the attention of Government and suitable steps will be taken when possible.

Shri Krishnacharya Joshi: May i know whether there are manuscripts in the library of the India Office?

Shri K. D. Malaviya: Yes, Sir. In the old India Office library there are Sanskrit and some Pali manuscripts also.

Shri Krishnacharya Joshi: May I know, Sir. if Government propose to bring them back to India?

Shri K. D. Malaviya: Yes, Sir. With regard to this question, consultations are being held between Pakistan and India, and as soon as some decision is arrived at, the British Government will be approached.

सेठ गोबिन्द दास क्या माननीय मंत्री जी को स्मरण है कि जिस समय शिक्षा मंत्री जी थोड़े दिन पहले विदेश जा रहे थे, उस समय उन्होंने एक प्रश्न के उत्तर में यह कहा था कि उन के दौरे में वह इस बात की जाब करेंगे और इस बात का प्रयस्न करेंगे कि ये संस्कृत के हस्तिलिखित ग्रन्थ यहां ले आये जायें ? क्या उन्होंने अपने दौरे में इस बात का प्रयस्त किया था और यदि किया था तो उस का क्या नतीजा निकला ?

श्री के बी माल्बीय: जी, हां, प्रयत्न किया था और उस सिलसिले में अब भी विचार हो रहा है। इस सिलसिले में पाकिस्तान गवर्नमेंट को भी लिखा गया था, और उन की राय भी जानी जा रही है। जैसा में ने अभी निवेदन किया जिस वक्स पाकिस्तान गवर्नमेंट और हमारी गवर्नमेंट एक राय पर कारम हो जावेंगी उस वक्त इस बारे में और आगें कार्रवाई की जायेगी।

Shri Altekar: May I know whether there is any restriction placed on the taking of manuscripts from India to foreign countries?

Shri K. D. Malaviya: I am not aware of any ban.

Shri Altekar: May I know if the Government intends to place any such ban?

- Mr. Deputy-Speaker: He is suggesting that the Government may impose such a ban.

Shri Damodara Menon: Have the Government taken any steps to collect information regarding rare Sanskrit manuscripts treasured in foreign countries?

Shri K. D. Malaviya: Government have written to their embassies to collect information along with other articles of arts and antiquities.

Shri Velayudhan: May I know. Sir, whether Government have made any effort to bring back the manuscripts and historical documents that were taken away by the Dutch and the Portuguese from the Malabar coast?

Shri K. D. Malaviya: I have no specific information just now to give.

Shri Muniswamy: May I know, Sir, whether the Minister is aware that manuscripts of Tamil Nad have been taken away from our country, and are any attempts being made to trace them out?

Mr. Deputy-Speaker: This question relates to Sanskrit.

Shri H. N. Mukerjee: Are any efforts being made to get from the Bodleian or the British Museum or such collections photostatic copies of Sanskrit manuscripts which are there?

Shri K. D. Malaviya: That is a suggestion which Government will consider.